

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00024 of 2020

Thursday, this the 9th day of January, 2020

CORAM

**Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Velayudhan V.A
Aged 48 years
S/o.Appukkuttan
Technician I/C&W/Ernakulam Marshalling Yard (Goods)
Southern Railway, Ernakulam
Residing at Vaniyamppurackel House
Kozhivettum veli, Eroor North P.O
Ernakulam District – PIN:682 306
Mob: 9446743503 ... Applicant

(By Advocate Mr.T.C.G Swamy)

Versus

1. Union of India represented by the General Manager, Southern Railway Head Quarters Office, Park Town P.O Chennai – 600 003
2. The Chief Mechanical Engineer Southern Railway Head Quarters Office, Park Town P.O Chennai – 600 003
3. The Additional Divisional Railway Manager Southern Railway, Trivandrum Division Thiruvananthapuram – 695 014
4. Senior Divisional Mechanical Engineer Southern Railway, Trivandrum Division

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Thiruvananthapuram – 695 014

5. The Senior Section Engineer (C&W)
Southern Railway, Ernakulam Marshalling Yard (Goods)
Ernakulam Dt. - PIN – 682 032 Respondents

(By Advocate Mr.Sunil Jacob Jose)

This application having been heard on 9th January, 2020, the Tribunal
on the same day delivered the following :

O R D E R (ORAL)

BY HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The applicant is aggrieved by the delay in considering the Revision Petition that he has filed against the Appellate Authority's order imposing punishment. At this stage, we feel that this Original Application can be disposed of by directing respondent no.2 to consider the Revision Petition that the applicant has filed against the Appellate Authority's order as expeditiously as possible and in any case within 30 days from the date of receipt of a copy of this order. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

SV

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List of Annexures

Annexure A1 - A true copy of Penalty Advice bearing No.V/M.226/DAR/VAV dated 11.4.2019 issued by the 4th respondent

Annexure A2 - A true copy of Appellate Order bearing No.V/P.227/A/2019/50/MECH dated 30.9.2019 issued by 3rd respondent

Annexure A3 - A true copy of the Charge Memorandum bearing No.V/M.226/DAR/VAV dated 3.9.2018

Annexure A4 - A true copy of the reply dated 8.9.2018, addressed to the 4th respondent

Annexure A5 - A true copy of letter bearing No.V/M.226/DAR/VAB dated 18.9.2018 issued by the fourth respondent

Annexure A6 - A true copy of Applicant's representation dated 26.9.2018, to the 5th respondent

Annexure A7 - A true copy of the letter bearing No.TECH.I/C&W/ERMG dated 28.9.2018 issued by the 5th respondent

Annexure A8 - A true copy of the representation dated 3.10.2018 addressed to the 4th respondent

Annexure A9 - A true copy of the letter bearing No.V/M.226/DAR/VAB dated 11.10.2018 issued by the 4th respondent

Annexure A10 - A true copy of the representation dated 17.10.2018

Annexure A11 - A true copy of the Appeal dated 18.4.2019 addressed to the 3rd respondent

Annexure A12 - A true copy of Revision Petition dated 24.10.2019 before the 2nd respondent.
